

DIVISION BENCH

ITEM NO.1

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No.34/ALD/2024

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 25th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S PUSHPA RICE AND DAL MILLS PVT. LTD. V/S ROC, KANPUR & ANR.
UNDER SECTION	252(3) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Vipin Kumar Kushwaha, Adv.

: For the Petitioner

Sh. Pradeep Singh Sisodia, CGSC

: For the ROC, Kanpur

ORDER

- 1.** Ld. Counsel representing the Petitioner is present physically and states that it is not in possession of the precise date, when the name of the company was struck off as according to him, the petitioner was never issued any notice prior to issuance of STK-7, and therefore he is not in a position to specify the said date. He further states that the supplementary affidavit has been filed, wherein he has stated that the petitioner tried to contact the office of the ROC in order to obtain the copy of the STK-7 or the date of the striking off.
- 2.** According to the Ld. Counsel representing the Petitioner, the company has some fixed assets i.e. land and building, and therefore according to him, the present petition has also been moved for the purpose of its restoration.
- 3.** Ld. CGSC, Sh. Pradeep Singh Sisodia appears through VC on behalf of the ROC.

-Sd-

-Sd-

4. Let the notice be issued to ROC and Income Tax Department. Also the status be filed by the ROC with reply within a period of two weeks with respect to STK-7 and the fact, if any notice has been issued prior to issuance of STK-7.
5. The matter is adjourned for further hearing on 22nd August, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

25th July, 2024

Kavya Prakash Srivastava
(Stenographer)